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## Kerala State Electricity Board & 2 Ors Vs A.J Sunny

Court: National Consumer Disputes Redressal Commission

Date of Decision: Oct. 23, 2019

Acts Referred: Indian Electricity Act, 1910 â€" Section 56, 56(2) Consumer Protection Act, 1986 â€" Section 2(1)(d), 21(b)

Hon'ble Judges: Deepa Sharma, Presiding Member; C. Viswanath, Member

Bench: Division Bench

Advocate: Mukund P. Unny Final Decision: Dismissed

**Judgement**